

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION & BROADCASTING**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 5340**  
**(TO BE ANSWERED ON 05.04.2022)**

**ENCRYPTION OF CHANNELS**

**5340. SHRI SUDHEER GUPTA:**

**SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

**SHRI BIDYUT BARAN MAHATO:**

**SHRI SHRIRANG APPA BARNE:**

**SHRI PRATAPRAO JADHAV:**

**SHRI SANJAY SADASHIVRAO MANDLIK**

Will the Minister of Information and Broadcasting be pleased to state:

- (a) Whether the Government proposes to make encryption of channels mandatory for all bands other than C band;
- b) If so, the details thereof and the steps taken in this regard;
- c) The manner in which such a steps will be beneficial in stopping the illegal broadcast of channels;
- d) Whether the Government is considering to amend the up-linking and downlinking rules and if so, the details thereof;
- e) Whether it is true that some channels are being beamed on DD Free Dish without the licences causing a huge loss to the exchequer and if so, the details thereof; and
- f) The steps taken by the Government to penalise those channels involved in wrongful deeds?

**ANSWER**

**THE MINISTER OF INFORMATION & BROADCASTING; AND MINISTER OF  
YOUTH AFFAIRS & SPORTS**

**{ SHRI ANURAG SINGH THAKUR }**

(a) to (f): Free-to-Air channels are not mandatorily required to be encrypted. It has been reported that signals of certain free-to-air channels, though not on DD Free Dish platform, are also being received due to co-location of signals of these channels and DD Free Dish and non-mandatory requirement for encryption of signals of free-to-air channels.

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